MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 23rd May, 2016

G.S.R. 539(E).—In exercise of the powers conferred by section 29A of the Company Secretaries Act, 1980 (56 of 1980), read with sub-rule (1) of rule 8 of the Company Secretaries (Procedures of Meetings of Quality Review Board, and Terms and Conditions of Service and allowances of the Chairperson and Members of the Board) Rules, 2006, the Central Government hereby makes the following further amendments in the notification of the Ministry of Corporate Affairs, number G.S.R. 490(E) dated the 13th July, 2007, published in the Gazette of India, namely:-

2. In the said notification, for serial number (3) and the entry relating thereto, the following serial number and entry shall be substituted, namely:-

“(3) Shri Vithayathil Kurian
Director General (Commercial-I)
Office of the Comptroller & Auditor General of India
9, Deendayal Upadhyaya Marg
New Delhi-110124

3. This notification shall take effect from the date of its publication in the Official Gazette.

[F. No. 3(4)/Misc./2015-PI]

K.V.R. MURTY, Jt. Secy.